Country	2013	2015
Uzbekistan	36	34
Venezuela, RB	14	13
Vietnam	18	17
West Bank and Gaza	19	18
Yemen, Rep.	37	34
Zambia	47	43
Zimbabwe	49	47

[RAJYA SABHA]

Unstarred Questions

Source: World Bank (http://data.worldbank.org/indicator/SP.DYN.IMRT.IN)

440 Written Answers to

Demand for additional Anganwadi Centres

638. SHRI DEVENDER GOUD T.: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of demands from the States/UTs for setting up of additional Anganwadi Centres, State-wise;
 - (b) how many more Anganwadi Centres are required in the country, State-wise;
- (c) whether there is any proposal before the Ministry to open additional AWCs; and
 - (d) if so, the details thereof, State-wise and if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) Under the 3rd phase of expansion of Integrated Child Development Services (ICDS) Scheme, 14 lakh Anganwadi Centres (AWCs) (including 20,000 Anganwadis on Demand (AoDs) and 1,16,848 Mini-AWCs) were approved. All the approved AWCs have been sanctioned to the States/UTs as per their demand and eligibility. At present, no AWC is available for sanction. State/UT-wise list of approved AWCs is given in the Statement (See below).

After sanction of 14 lakh approved AWCs to States/UTs, proposals are still being received for opening of new AWCs. Some of the proposals recently received are from: (1) Karnataka (788 AoDs), (2) Maharashtra (4675 AWCs) and (3) Uttarakhand (4 AWCs). However, this Ministry is unable to sanction any new AWCs as the approved 14 lakh AWCs have already been sanctioned.

(c) and (d) No, Sir. The reasons are as mentioned above.

Statement Number of sanctioned, operational ICDS Projects and Anganwadi Centres (AWCs) as on 31.12.2015

S1.	State/UT	No. of ICDS Projects		No. of Anganwadi Centres	
No.		Sanctioned by GOI	Operational	Sanctioned by GOI	Operational
1	2	3	4	5	6
1.	Andhra Pradesh	257	257	55607	55594
2.	Telangana	149	149	35700	35621
3.	Arunachal Pradesh	98	98	6225	6028
4.	Assam	231	231	62153	62153
5.	Bihar	544	544	115009	91677
6.	Chhattisgarh	220	220	52474	52474
7.	Goa	11	11	1262	1260
8.	Gujarat	336	336	53029	52082
9.	Haryana	148	148	25962	25962
10.	Himachal Pradesh	78	78	18925	18922
11.	Jammu and Kashmir	141	141	31938	29599
12.	Jharkhand	224	224	38432	38432
13.	Karnataka	204	204	65911	64558
14.	Kerala	258	258	33318	33115
15.	Madhya Pradesh	453	453	97135	92198
16.	Maharashtra	553	553	110486	108010
17.	Manipur	43	42	11510	9883
18.	Meghalaya	41	41	5896	5863
19.	Mizoram	27	27	2244	2244
20.	Nagaland	60	59	3980	3455
21.	Odisha	338	338	74154	71204
22.	Punjab	155	154	27314	26656
23.	Rajasthan	304	304	62010	60801
24.	Sikkim	13	13	1308	1290

Welfare of children born to mentally retarded rape victims

- 639. SHRI MANSUKH L. MANDAVIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to refer to answer to Unstarred Question 4524 given in the Rajya Sabha on 8th May, 2013 and to state:
- (a) whether Central Government is having any specific data for cases of mentally retarded women who are victimized due to rape and deliver child, if so, the details thereof during the last three years, year-wise and State-wise; and
- (b) the updated status of the action taken/efforts made by the Central Government, in consultations with the State Governments, for the care, welfare and education of children born to such victims, especially in view of their vulnerability in getting due acceptance and support from victims family and the society at large?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) National Crime Records Bureau (NCRB) has informed that no specific data regarding cases of mentally retarded women who are victimized due to rape and deliver child is being maintained.